

[Shri Jawaharlal Nehru]

Council of the U.N. By and large, much will depend on the Security Council's new decision as to how to handle the situation. Perhaps, in the course of the next few days we might know a little more as to how the Security Council is going to function on this question. As I have said before, we have not got combat troops there. We have only got some supply troops, and some airmen engaged in transport—transports are not ours, the pilots are—and a large number of people running hospitals. A big question is whether the U.N. has to carry on this undertaking or not. On the one hand, if the U.N. withdraws, it will lead to absolute chaos there and civil war of the worst type, tribal type and all that and possibly or even probably intervention by foreign powers. That is one side. On the other hand, the U.N. can hardly function if it cannot function effectively. That is a big dilemma there. If you will permit

me, Sir, I shall say a little more about it on Monday next.

Mr. Speaker: Very well. In view of the fact that the hon. Prime Minister will make a statement both in regard to this matter and the Short notice question on Monday, I do not think it is necessary for me to give my consent to this adjournment motion.

12:15 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Second Lok Sabha:—

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| (i) Supplementary Statement No. III | Statement |
| (ii) Supplementary Statement No. VIII | Statement |
| (iii) Supplementary Statement No. XI. | Statement |
| (iv) Supplementary Statement No. XIII. | Statement |
| (v) Supplementary Statement No. XX. | Statement |
| (vi) Supplementary Statement No. XXIII. | Statement |

Eleventh Session, 1960. [See Appendix III, annexure No. 25]

Tenth Session, 1960. [See Appendix III, annexure No. 26].

Ninth Session, 1959. [See Appendix III, annexure No. 27].

Eighth Session, 1959. [See Appendix III, annexure No. 28].

Seventh Session, 1959. [See Appendix III, annexure No. 29].

Fifth Session, 1958. [See Appendix III, annexure No. 30].

INTER-STATE TRANSPORT COMMISSION RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of the Inter-State Transport Commission Rules, 1960 published in Notification No. S.O. 286 dated the 30th January, 1960, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939. [Placed in Library, See No. LT-2516/60].

NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of each of the following order under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- (i) The Rice (Punjab) Second Price Control (Second Amendment) Order, 1960, published in Notification No. G.S.R. 1409 dated the 26th November,